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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR  
BENCH, JAIPUR.

O.A. No. 590/90

Dt. of order: 18.3.93

R.C.Sharma

: Applicant

Vs.

Union of India & Ors. : Respondents

Mr.S.K.Jain : Counsel for applicant

Mr.K.P.Mishra : Counsel for respondents

CORAM

Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.B.N.Dhoundiyal, Member(A).

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties.

Enquiry report has been submitted long back and the applicant has also submitted the representation long back. Only final order has not been passed by the disciplinary authority on the said enquiry report and the same is pending since long.

2. Respondents are directed to pass final order according to law within a period of one month from to day. As far as the application is concerned, we are disposing of it with the direction that the final orders in the disciplinary proceedings should be passed within one month from the date of this order. If the applicant feels aggrieved, he can file a fresh O.A. in the matter. In case the final orders are not passed within one month then the applicant will have a cause to file a fresh petition and adverse inference will be drawn against the respondents for with-holding the final order. The O.A. stands disposed of accordingly. No order as to costs.

*B.N.Dhondiyal*  
(B.N.Dhondiyal)

Member(A)

*D.L.Mehta*  
(D.L.Mehta)  
Vice Chairman.